

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

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## TWENTY-FIFTH REPORT

(Presented on 3.8.2016 )

I, the Chairperson of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-fifth Report.

2. The Committee met on 1 August, 2016 for examination of two Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure.

### **Examination of the Constitution (Amendment) Bills**

3. The Committee examined the following two Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2016  
(Amendment of article 341)  
by Shri Dayakar Pasunoori, M.P.

The Bill seeks to amend the Constitution with a view to provide that Parliament may, by law, provide for sub-categorization or de-sub-categorization of Scheduled Castes in a State upon receiving a resolution to that effect passed by the Legislature of that State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2016  
(Amendment of article 243Q, etc.)  
by Dr. Shashi Tharoor, M.P.

The Bill seeks to amend the Constitution with a view to:-

(i) provide for constitution of Metropolitan Authority for Metropolitan areas comprising one or more whole districts with a population of more than ten lakh;

(ii) provide that Chairperson of a Municipality to be known as Mayor shall be chosen by direct election by electors of the territorial constituencies of a Municipal area;

(iii) provide for constitution of Mayor-in-Council consisting of Members to be nominated by the Mayor from amongst the directly elected members of the Municipal Council or the Metropolitan Authority;

(iv) provide for constitution of a Ward Committee for every ward within the territorial area of Municipality having a population of one lakh or more;

(v) provide for constitution of Area Sabhas for one or more polling booths by Mayor of every Municipality; and

(vi) include the objects "Public transportation including roads, links, tolls and traffic management" and "Promotion of information technology, internet connectivity and broadband links" in the Twelfth Schedule to the Constitution so that Municipality may implement schemes related to aforesaid matters.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

### **Recommendation**

4. The Committee recommend that Shri Dayakar Pasunoori and Dr. Shashi Tharoor, M.Ps. may be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1) and (2) of paragraph 3 above.

NEW DELHI;

*1 August, 2016*

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*10 Shravana, 1938 (Saka)*

DR. M. THAMBI DURAI

*Chairperson,  
Committee on Private Members'  
Bills and Resolutions.*